

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(6)

REGN.NO. O.A. 146/87.

DATE OF DECISION: 3rd August, 1992

Shri Bhagwan.

... Petitioner.

Versus

Director General,
Department of Posts
and 2 Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. ... None.

For the Respondents. ... None.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared either for the petitioner or for the respondents. As this is a very old case, we consider it appropriate to look into the record and dispose of this petition on merits.

2. This is not a fit case for interfering with the order terminating the services of the petitioner under Sub-rule(1) of Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965, dated 3.12.1985. It is not disputed that the petitioner's appointment was only on temporary basis. The reason given for the termination of services of the petitioner is that it was found that the petitioner was involved in a criminal case, that he was imposed penalty to undergo imprisonment for 15 days and that he actually served this sentence in the jail. The background of the case justifies the inference that termination of his services was proper.

(7)

Hence no further inquiry was called for as the petitioner has himself admitted this fact. We see no good ground to interfere. This petition fails and is, dismissed.

No costs.

Malimath

Malimath

(I.K. RASGOTRA)
MEMBER (A)

(V.S. MALIMATH)
CHAIRMAN

SRD
030892